GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:81
ANSWERED ON:05.12.2013
RELAXATION FOR MEGA POWER PROJECTS
Banurao Shri Khataankar Patil Bhaskarrao Bhoi Shri Saniava

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Will the Minister of POWER be pleased to state:

- (a) whether the Government has proposed relaxation in norms for some big power projects that are being implemented under the mega power policy;
- (b) if so, the details thereof along with the details of the projects which will benefit from the same;
- (c) the quantum of power likely to be generated by these power projects; and
- (d) the details of the other initiatives being taken by the Government to boost the generation of power in the country?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

- (a) to (c): Ministry of Power has circulated a draft Note to be placed before the Cabinet Committee on Economic Affairs (CCEA), for certain amendments in the Mega Power Policy, for Inter-Ministerial consultations. Details will be finalised once the comments of the concerned Ministries are received and considered.
- (d): Details of the other initiatives being taken by the Government to boost the generation of power in the country are listed below:
- I. Government has decided that Fuel Supply Agreements (FSAs) for plants commissioned after March 2009 and scheduled to be commissioned by March, 2015 totaling to 78,000 MW (67,000 MW long term linkage and 11,000 MW tapering linkage) be signed. Signing of FSAs will ensure availability of fuel to the power plants which will boost power generation in the coming years.
- II. Further, Government of India has taken a number of legislative policy and administrative measures to enhance private participation and boosting power generation in the country. Some of these measures are:
- (i) Enactment of new Electricity Act, 2003.
- (ii) De-licensing of thermal generation. Further captive generation is freely permitted.
- (iii) Structural reforms for State Electricity Board.
- iv) Formation of Central & State Regulatory Commissions
- (v) Formulation of National Grid.
- (vi) Open access in Transmission & Distribution.
- (vii) Power trading being recognized as a distinct activity.
- (viii) Accelerated Power Development & Reforms Programme
- (ix) Reduction in T&D losses.
- (x) Issue of guidelines for competitive bidding for procurement of Power by distribution licensees under the Electricity Act.
- (xi) Notification of Tariff Policy.
- (xii) Notification of National Electricity Policy.
- (xiii) Notification of the Hydro Policy, 2008.
- (xiv) Ultra Mega Power Plants (UMPP) initiative.